

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**I.A. NO.1923 OF 2018 IN
COMPANY APPEAL (AT) (INSOLVENCY) NO. 697 OF 2018**

IN THE MATTER OF:

Substantia Capital Services LLP ...Appellant

Vs

Neelkanth Realtors Pvt. Ltd.Respondent

Present:

For Appellant: None.

For Respondent: Mr. Kush Chaturvedi, Ms. Smriti and Ms. Chaitrika Patki, Advocates for Respondent Caveator.

ORDER

13.11.2018: In spite of repeated calls, nobody appears for the Appellant. However, Respondent-Caveator is present.

The Appeal is barred by limitation, therefore, an application for condonation of delay has been filed. However, without going to the question of condonation of delay on merits, we are dismissing the appeal for non-prosecution. The appeal is dismissed accordingly.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)